

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 08-05-2024 AT 10.30 A.M. THROUGH PHYSICAL HEARING:**

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**PRESENT: SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : --**  
**PETITION NUMBER : CP/58(CHE)2023**  
**NAME OF THE PETITIONER : K.Kirubakaran**  
**NAME OF THE RESPONDENT(S) : Paraspara Sahaya Nidhi (Perambur) Ltd  
& 3 others**  
**UNDER SECTION : Sec 73(4) of CA, 2013**  
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1)CP/58(CHE)/2023

**ORDER**

Ld. Counsel Mr.Siddarth Jain for the Petitioner. Ld. Counsel Ms.Poorthi for the Respondents.

The Counsel for the Respondent sought short adjournment.

This bench takes serious exception to the adjournment being sought when the case is posted for physical hearing without informing the other party.

In this case, Ld. Counsel for the Petitioner 1 to 5 travelled all the way from Delhi and the Counsel for the Respondent did not have courtesy to inform their inability to present the case in advance to the Petitioner. Further the Counsel for the Respondent is not even aware what reason she is asking for adjournment except saying there is some bereavement and not even aware in whose family there is a bereavement.

**In view of the above casual attitude of the Counsel for the Respondent needs caution and also levying cost. A sum of Rs.5000/- is levied as cost payable to Prime Minister's National Relief Fund.**

If the Respondent do not appear during the next hearing the case will be proceeded and decided on merits.

List the Petition for **physical hearing on 25.06.2024 at the request of the parties.**

-Sd-

**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

phk